

- (i) The Customs and Central Excise Duties Export Drawback (General) Ninety-fifth Amendment Rules, 1966, published in Notification No. G.S.R. 1661 in Gazette of India dated the 29th October, 1966.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Ninety-sixth Amendment Rules, 1966 published in Notification No. G.S.R. 1662 in Gazette of India dated the 29th October, 1966.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Ninety-seventh Amendment Rules, 1966, published in Notification No. G.S.R. 1663 in Gazette of India dated the 29th October, 1966.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Ninety-eighth Amendment Rules, 1966, published in Notification No. G.S.R. 1664 in Gazette of India dated the 29th October, 1966. [Placed in Library. See No. LT-7281/66]
- (7) A copy of Notification S.R.O. No. 390/66 published in Kerala Gazette dated the 11th October, 1966, making certain amendment to the Kerala General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library See No. LT-7282/66].

KERALA MUNICIPAL CORPORATIONS (EXCEPTIONS TO DISQUALIFICATION OF COUNCILLORS) RULES

The Minister of Health and Family
1966 (Ai) LSD—7.

Planning (Dr. Sushila Nayar): I beg to lay on the Table a copy of the Kerala Municipal Corporation (Exceptions to Disqualification of Councillors) Rules, 1966, published in Notification S.R.O. No. 377/66 in Kerala Gazette dated the 4th October, 1966, under sub-section (5) of section 367 of the Kerala Municipal Corporations Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7283/66]

NAVAL OFFICERS RETIRED LIST (LIABILITY TO RECALL FOR SERVICE) REGULATIONS

The Minister of State in the Ministry of Defence (Shri A. M. Thomas): I beg to lay on the Table a copy of the Naval Officers on the Retired List (Liability to Recall for Service) Regulations, 1966, published in Notification No. S.R.O. 229 in Gazette of India dated the 8th October, 1966, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-7284/66]

ANNUAL REPORT OF THE LIFE INSURANCE CORPORATION OF INDIA

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): I beg to lay on the Table a copy of the Annual Report of the Life Insurance Corporation of India for the year ended 31st March, 1966, along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-7285/66].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): I beg to lay on the Table:—

- (1) A copy each of the following Notifications under sub-section 6 of section 3 of the Essential Commodities Act, 1955:

(i) The Textile Machinery (Production and Distribu-

[Shri Shafi Qureshi]

tion) Control (Amendment) Order, 1966, published in Notification No. S.O. 2637 in Gazette of India dated the 3rd September, 1966.

(ii) The Textiles (Production by Knitting, Embroidery, Lace Making and printing machines) Control (Amendment) Order, 1966, published in Notification No. S.O. 2638 in Gazette of India dated the 3rd September, 1966.

(iii) The Cotton Textiles (Export Control) (Amendment) Order, 1966, published in Notification No. S.O. 2640 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-7286/66]

(2) A copy of the Cardamom (Amendment) Rules, 1966, Published in Notification No. G.S.R. 1510 in Gazette of India dated the 1st October, 1966, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library, See No. LT-7287/66].

13.42 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1966-67

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1966-67.

13.42-1¼ hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House

during the week commencing 14th November, 1966 will consist of:

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of the Jawaharlal Nehru University Bill, 1965, as passed by Rajya Sabha.

(3) Discussion and voting on;

(a) Supplementary Demands for Grants (Railways) for 1966-67.

(b) Demands for Excess Grants (Railways) for 1963-64.

(c) Supplementary Demands for Grants (Kerala) for 1966-67.

(d) Demands for Excess Grants (Kerala) for 1962-63 and 1963-64.

(e) Supplementary Demands for Grants (General) for 1966-67.

(f) Demands for Excess Grants (General) for 1963-64.

(4) Consideration and passing of: The Preventive Detention (Continuance) Bill, 1966.

The Produce Cess (Amendment) Bill, 1966.

The Police Forces (Restriction of Rights) Bill, 1966, as passed by Rajya Sabha.

(5) Further consideration of the First Report of the Central Vigilance Commission on Thursday, the 17th November, 1966, at 4 P.M.

Shri Ranga (Chittoor): As you know, a part of the country, Andhra Pradesh, is very much exercised over the statement made by the Government in regard to the Vizag steel plant. A number of no-day-yet-named motions have been given